

1

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

**Original Application No. 249/2009
This 08th day of June 2009**

**HON'BLE MR. M. KANTHAIAH, MEMBER (J)
HON'BLE MR. A.K. MISHRA, MEMBER (A)**

Shiv Kumar, aged about 28 years, son of Late Lal Bahadur, resident of Neel Matha, Nai Basti, Cantt., Lucknow.

.....Applicant

By Advocate: Shri D. Awasthi.

Versus.

1. Union of India through Engineer-in-Chief, M.E.S., Kashmir House, New Delhi.
2. Chief Engineer, H.Q. Central Command, Lucknow.
3. Garrison Engineer (M), (Ext.) Elect.36, Lal Bahadur Shastri Marg, Lucknow.
4. Commander, Works Engineer, M.E.S. Central Command, Lucknow

.....Respondents.

By Advocate: Shri K.K. Shukla for Dr. Neelam Shukla.

ORDER (Oral)

Heard both sides.

2. The applicant has filed this OA with a prayer to issue direction to the respondents for his appointment under compassionate ground due to the death of his father on 19.12.2007. It is also the ^{case of the applicant} ~~after~~ the death of his father he made representation dt.15.09.2008 (Annexure No.- 2) and his mother also made representation on the same date, which are still pending for consideration. When the representations of the applicant are still pending issuing of any direction

allowing the claim of the applicant is not at all sustainable.

3. In view of the above circumstances, without going into the merits of the case, the Respondent no.2 is directed to consider and dispose of the representation of the applicant dt.15.09.2008 (Annexure No.-2) as per rules within a period of two month from the date of supply a copy of this order, with a reasoned order as per rules. The applicant is also directed to supply the copy of his representations alongwith a copy of this order. No costs.

Amit
 (DR.A.K. MISHRA)

MEMBER (A)

08/06/09

Amrit
 (M. KANTHAIAH)

MEMBER (J)

08/06/09

amit/-